

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:412
ANSWERED ON:21.08.2003
JUVENILE REFORM CENTRES
ALE NARENDRA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the children kept in juvenile reform centres are deprived of the basic facilities;
- (b) if so, the reasons therefore and corrective measures taken by the Government in this regard;
- (c) whether there have been incidents of running away of the children from these centres;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to check such incidents?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA AT STARRED QUESTION NO.412 FOR ANSWER ON 21.8.2003 BY SHRI A. NARENDRA, REGARDING 'JUVENILE REFORM CENTRES'.

The Juvenile Justice (Care and Protection of Children Act, 2000, requires the State Governments to establish and maintain by themselves or under an agreement with voluntary organizations, observation homes and special homes in every district or a group of districts as may be required, Observation homes are established for temporary reception during the pendency of any inquiry and special homes for reception and rehabilitation of children who are in conflict with law. The management of these homes is the responsibility of the State Governments. The management includes all services, which are necessary for social integration and rehabilitation of these children. No specific report or information regarding children running away from these homes on being deprived of basic facilities like food clothing the shelter has been received from any State.